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S.K.Jena-Vrs-UOI&Ors

ADMISSION Sl.No.3

OA No.975/13

Dated - 07-02-2014

CORAM

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDICIAL)

THE HON'BLE MR.R.C.MISRA, MEMBER (ADMN.)

.....
Copy of this OA has been served on Mr.S.Barik, Learned additional CGSC for the Union of India who accepts notice for the Respondents in this OA. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission. Heard Mr. S.B.Mohanty, Learned Counsel for the Applicant and Mr.S.Barik, Learned Additional CGSC appearing for the Respondents and perused the records. By referring to the relief sought by the applicant and the earlier order of this Tribunal dated 14th March, 2013 in OA No. 125 of 2014, Mr.Barik strongly objects ^{to} the very maintainability of this OA and on being confronted Mr.Mohanty prays leave of this Tribunal to withdraw this OA with liberty to file OA afresh. Prayer allowed. OA is disposed of as withdrawn with liberty to the applicant to file OA afresh, if so advised, within a period of three weeks hence. No costs.


Member (Admn.)


Member (Judicial)